

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Or. Dr. 10.11.03

copy of MA 852/03  
has not been served  
counter to OA no  
852/03.

L 25/11

Bench

Or. Dr. 27.11.03

may kindly be perused

for consideration of  
MA 852/03.(counter by 2-4  
bills; copy second)

L 2/12

Bench

On Memo

MA 348/04 has  
been filed by the App. for app. orders; copy  
has been served.

L 2/12

Bench

Or. Dr. 10.9.04

copy of order  
prepared for counsel  
for both sides.

L 16/11

M. 11/11  
S-20

27.11.03

On the prayer of Shri S.B.Jena,  
who wants to obtain instruction,  
call on 9.12.03 for consideration  
of MA 852/03.

Lok/Chetan 27/11

(remained)

Dl. 09.12.2003.

None appear for  
either of the parties.MA no. 852/03 will be taken  
up when moved.Lok/Chetan  
V.R./Chetan  
Y  
Member

Order dated 10.9.04

Heard Mr. S.B.Jena, Lt. Additional  
Standing Counsel with regard to M.A. 348/04,  
filed by the Respondents. Mr. R.C.Rath  
Lt. Counsel for the petitioner is present.

By filing this Misc. Application, the  
Respondents have disclosed that they  
have withdrawn the impugned order of  
reversion dt. 28.6.93 and in support of  
the said statement, he has supplied a  
copy of letter dated 5.2.04 issued by  
the Sr. Administrative Officer of the  
Respondent's department by giving a copy  
to the applicant. It has been submitted

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by the Respondents that the O.A. for the above reason has become infructus.

In consideration of submission made by both the parties, we dispose of this O.A. as infructuous. No costs.

*[Signature]*  
Vice-chairman

*[Signature]*  
Member (J)